

Item No. 6

State vs. Lakshay @ Lucky & Ors.

FIR No. 601/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

Accused Lakshay not produced from JC (on police bail in this case).

Accused Jitender S/o Sh. Jagdish not produced from JC.

Shri Pankaj Sharma, learned LAC for accused.

Accused Meharban and Jitender @ Gogi are absent.

Court is convened through V/C from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence. Jail superintendent is directed to produce the accused Lakshay and Jitender S/o Sh. Jagdish on 03.10.2020.

In the interest of justice no adverse order is passed against accused Meharban and Jitender @ Gogi.

(Babita Puniya)
MM-06, West District, THC
19.09.2020

Item No. 47
State vs. Sukhbir Singh

FIR No. 04/11
PS: Madi Pur

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

Learned counsel for the accused through V/C.

Court is convened through V/C from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 23.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06, West District, THC
19.09.2020

Item No. 49
State vs. Suresh Etc.

FIR No. 994/2014
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

None for accused and complainant.

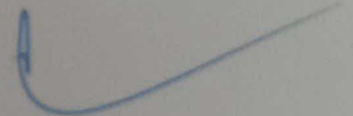
Court is convened through V/C from residence office.

File perused.

Process not issued by the Ahlmad. He is warned to be careful in future.

Let process be issued in terms of previous order for next date of hearing and be served through the concerned SHO.

Put up on 20.09.2020 before Lok-Adalat.



(Babita Puniya)
MM-06, West District, THC
19.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: None for the complainant

Court is convened through V/C from residence office.

File perused.

Perusal of the file reveals that the matter is at the stage of PSE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 23.01.2021 for PSE.

(Babita Puniya)
MM-06, West District, THC
19.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.


None for accused.

Court is convened through V/C from residence office.

File perused.

Perusal of the file reveals that the matter is at the stage of PE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 23.01.2021 for RPE.


(Babita Puniya)
MM-06, West District, THC
19.09.2020

Item No. 50
State vs. Joginder

FIR No. 346/2015
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

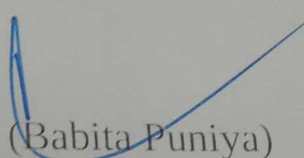
None for accused.

Court is convened through V/C from residence office.

File perused.

Perusal of the file reveals that the matter is at the stage of PE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 23.01.2021 for RPE.


(Babita Puniya)
MM-06, West District, THC
19.09.2020

Item No. 4

State vs. Ram Shankar Tiwari

FIR No. 816/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

None for accused and complainant.

Court is convened through V/C from residence office.

File perused.

Process could not be issued due to lock down.

Let the previous order be complied afresh for 23.01.2021.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)

MM-06, West District, THC

19.09.2020

Item No. 4

State vs. Ram Shankar Tiwari

FIR No. 816/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

None for accused and complainant.

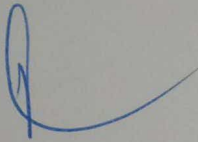
Court is convened through V/C from residence office.

File perused.

Process could not be issued due to lock down.

Let the previous order be complied afresh for 23.01.2021.

IO to also join the proceedings on the next date of hearing.



(Babita Puniya)
MM-06, West District, THC
19.09.2020

Item No. 3

State vs Manoj Kumar etc.

FIR No. 1472/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

None for accused persons.

Court is convened through V/C from residence office.

File perused.

Process could not issued due to lock-down.

Previous order be complied with afresh for 23.01.2021.



(Babita Puniya)
MM-06, West District, THC
19.09.2020

State vs. Sandeep Kalia etc.

FIR No. 805/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded

19.09.2020

Present: Learned APP for the State.

Accused *Sagar* not produced from J/C.

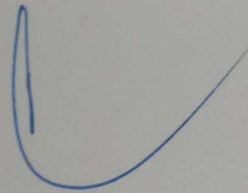
None for accused *Sandeep Kalia*.

Sh. Sanny Garg, learned remand advocate.

Court is convened through V/C from residence office.

Jail Superintended is directed to produce the accused *Sagar* on the next date of hearing failing which adverse order shall be passed against him. Court notice be also issued to accused *Sandeep Kalia* for the next date of hearing.

Put up the matter on 03.10.2020 for further proceedings.



(Babita Puniya)

MM-06, West District, THC

19.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State.

Accused *Sagar* not produced from J/C.

None for accused *Sandeep Kalia*.

Sh. Sanny Garg, learned remand advocate.

Court is convened through V/C from residence office.

Jail Superintended is directed to produce the accused *Sagar* on the next date of hearing failing which adverse order shall be passed against him. Court notice be also issued to accused *Sandeep Kalia* for the next date of hearing.

Put up the matter on 03.10.2020 for further proceedings.

(Babita Puniya)

MM-06, West District, THC

19.09.2020

Item No. 5

State vs. Rajay Arora

FIR No. 734/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C.

Ms. Poonam Kaul, learned counsel for the complainant.

Court is convened through V/C from residence office.

At request, put up on 23.01.2021 for purpose fixed.


(Babita Puniya)

MM-06, West District, THC

19.09.2020

Item No. 46
State vs. Intezar Ali etc

FIR No. 33/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through VC.

Sh. Sumit Gaba, learned counsel for the complainant.

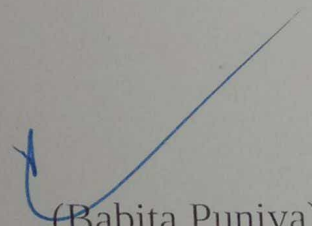
None for accused persons through VC.

Court is convened through V/C from residence office.

File perused.

At request, put up the matter on 22.10.2020 for further proceedings/consideration on the application seeking transfer of the case to the Court of Sessions.

Court notice be issued to the accused persons for the said date.


(Babita Puniya)

MM-06, West District, THC
19.09.2020